



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

01/01/2020

O.A./260/841/2019

SUBRAT RANJAN MALLIK & OTHERS

-V/S-

DOPT

ITEM NO:69

FOR APPLICANTS(S) Adv. : Mr.S.B.Jena

FOR RESPONDENTS(S) Adv.: Mr.P.R.J.Das

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsel for the applicant and Mr.P.R.J.Das, learned counsel who entered appearance for the respondents. Registry is directed to reflect his name as respondents' counsel in future cause list.</p>
	<p>The applicants have filed an MA seeking permission to pursue this OA jointly as they have similar grievances. MA is allowed and the applicants are allowed to pursue the OA jointly.</p>
	<p>Applicants' counsel submitted that the applicants have submitted representation at Annexure A/8 series to get the same benefit which was allowed to other employees who had approached this Tribunal and Hon'ble Karnataka High Court and the order of Hon'ble High Court was upheld by Hon'ble Supreme Court after dismissal of the SLP filed by the respondents. Thereafter the respondents have implemented the order of the Hon'ble High Court dated 17.3.2016 (Annexure A/4).</p>

Learned counsel for the applicant submitted that the grievance of the applicants will be addressed for the present if a direction is given to respondent No.1 to consider and dispose of their representations at Annexure A/8 series in the light of the order at Annexure A/4, which has been implemented by the respondents.

Learned counsel for the respondents submitted that he is not aware of the present status of the representations filed by the applicants and that the officer in-charge of Bhubaneswar office of the respondents has not been made a party in this OA. Learned counsel for the applicant submitted that the officer at Bhubaneswar is not a necessary party. The grievance of the applicant pertains to allowing the higher benefit of the pay scale of Rs.5000-8000/- granted as per the recommendation of the Anomaly Committee dated 11.7.2005.

In view of the above and without expressing any opinion on the merit of the OA including the issue of limitation, the OA is disposed of with a direction to respondent No.1 to consider and dispose of the representations of the applicants at Annexure A/8 series by passing a speaking order, copy of which be communicated to the applicants within 3 months from the date of receipt of the copy of this order. If the applicants are found eligible for the benefit, then consequential benefits will be allowed to them within 2 months thereafter.

The OA is disposed of accordingly. There will be no order as to costs.

Copy of this order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

I.Nath

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